SHRI VASANT SATHE: No. This is Mr. R. N. Kapoor, Chairman of MOIL. He purchased shares worth about a crore and now he wants to pass off those shares. This is what the report says. I am glad the hon. Finance Minister is here. The hon. Minister for Mines is here. The paper says that this proposal was approved by a committee set up by the Finance Ministry and Economic Sub-Committee. The proposal was to sell the shares of this R. N. Kapoor, Chairman of CPMO company. They held 49 per cent shares in MOIL and these shares it is alleged were purchased by this Mr. Kapur and he made a proposal to the Government that his shares should be purchased for 80 lakhs. The paper says that this proposal was cleared by the Finance Ministry. Then it says that this matter was exposed when the Government found that the value of the shares today is hardly Rs. 10, and what was intended to be bought for Rs. 80 lakhs would not in the market fetch even Rs. 10 lakhs. When this was found, Ministry took their hands off this deal and said, hold it up, we will examine it. This is what happened. My questions are: Who made this proposal first" I want a thorough enquiry. Who is this R. N. Kapoor who is situated in London? When the CPMO holds 49 per cent of shares and the Government holds 51 per cent of shares why did they not offer them first to Government if they wanted to sell? So I want a thorough-enquiry to be made in the matter. knows, if this deal had gone through the Government would have paid Rs. 80 lakhs worth in foreign exchange for shares worth nothing. Let the hon. Minister thoroughly enquire into this matter and come out with a statement. I am interested in this matter because I come from a region where the manganese industry is located. The hon. Minister may take time but let him say he will come out with a statement.

THE MINISTER OF STEEL AND MINES (SHRI K. D. MALAVIYA): We are seized of the matter. Enqui-

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nes are being made. But the whole story is still to be revealed and therefore it will take time. I will make a statement,

1524 hrs.

STATUTORY RESOLUTIONS RE. DISAPPROVAL OF ORDINANCES NOS. 7 AND 9 OF 1974 AND COMPANIES (TEMPORARY RESTRICTIONS ON DIVIDENDS) BILL—contd.

MR. DEPUTY SPEAKER: We resume further discussion of the Statutory Resolution moved by Shri R. R. Sharma. Shri B. V. Naik.

SIIRI B. V. NAIK (Kanara) Mr Deputy-Speaker, Sir, I have through this Bill. The principal point which I would like to raise as a point of clarification, will be regard to the provisions of the Act which says that the applicability of the dividend restriction Ordinance which is now going to be converted into a dividend restriction Act, as far as companies are concerned, is this. We have categorised here in Section 3 (a), (b), (c), (d) and (e) certain companies. I wonder as to why these companies have been included, for example, in regard to Section 3(c), the Indian Company business consists mainly of the construction of ships or in the manufacture or processing of goods or in mining or in generation or distribution of electricity or any other form of power, we find that most of the companies connected with the generation of electricity are in the public sector-they are either in the State sectors OF they are in the Central Sector by themselves. Secondly I have also gone through the number of companies which we have here. There are number of them which we have in the public sector and in the private sector. They are fairly large. As on 30th September, 1973, we had 36,527

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joint stock companies who had an aggregate paid-up capital \mathbf{of} Rs. 5,422 crores. Out of this, we find that those companies which fall in the category of public sector panies come to 412 having a paid up capital of Rs. 3,041 crores. As against this, we have got 36,115 companies under the category of private sector companies. All of them putting together have a paid up capital structure of Rs. 2,380 crores. The proportional distribution of the paid up capital structure at least between the public and the private sectors seems to be that it is in the proportion of about 30 to 28-even to even. would like to know from the hon. Minister as to what will be the applicability of this Ordinance or this particular Bill which is going to be enacted soon in regard to the public sector undertakings in our country which are public limited companies numbering 135 and 237 private limited companies. All along dividend or the profitability in the private sector has been an indicator to the performance to an extent that the undertaking which has been functioning successfully shows results in surplus or, what we call, a profit. The same could not be true as far as our public sector companies are concerned. would like to know here that when it s a question of the saving of resources of these undertakings, the total amount, according to the statement by the Minister of Fin ance made yesterday is this The resources that would be saved as a result of imposition of this law on these undertakings would be to the extent of Rs. 60 crores. I am certain that the calcultions that have been made will be confined only to the extent of Rs. 60 crores that the savings or in words the flowing back of the undistributed profits into the working of an institution will be to the extent of Rs. 60 crores. If this legislation is put in operation for the period that has been stipulated in that case I do feel in spite of the fact that only a lakh and odd rupees are going to be spent as a financial outlay in regard to this Bill and its imposition much of which will be by the Ministry of Company Law that a lakh of rupees expenditure as against a saving nothing at all to the exchequer such whether this amount instead of being siphoned back into the undertakings themselves if it had been credited in the form of a fund or if it had been credited in the form of a fund which could circulate and which amount the State or the Company Law Department or the Miniscertain iry of Finance would have amount of control whether this money would not have been better utilised.

I would also like to know as what would happen at the end of two years. I am not clear about it after going through the Bill. We now placed a limit and the amount gets re-cycled back into the particular undertaking but what will happen after two years whether it will po back to the share holders for being distributed as an accummula.ed money or whether it will be permanently flowed back.

Here is a word which I would like to say and that I do not think will be very platable that dividend of the private sector undertakings—only 2,000 have been identified which will be coming within the net. This is not a tax net. This is just giving back to those people who earned dends-have ceased to be a source of income or a source of livelihood either for the stock-holders or as our hon friend, Mr. Mody, put it widows savings and the savings of such other people. Sir, most of the stocks today are maniputed a few people who are in a position to corner the shares. Nor can we say this any more serves as a souruce of security or life-savings or pensioners investment. Under these circumstances dividend has progressively ceased to be a source of income or a source of livelihood or have anyone of the beneficiary qualities which are attributed to it.

But the sources of income from these private concerns are either to the purchase decision or in the form or hidden reserves or excessive deundisclosed · profits. preciation or These are the sources where the funds of the private sector are gefting stuck today. I think until and unless are able to have a better costing system and a cost audit saystem in respect of the private undertakings, we shall not be in a position to do anything. From that point of view, this pertains more to the Department of Company Law Ad ministration. The total number concerns in which cost audit was done out of 36,000 concerns, during the period from 1st April to 30th November, 1978, was only 37. The cost audit reports were available in them which means one per thousand As long as the purchase decisions as well as the sale decisions vest with the managing directors or the managing agents, there is no point in going after only the tip of an ice-berg. Not much will be served Ly going after the tip of an ice-berg, because the major saving factors will not have been taken care of by that.

However, I welcome this, in spite of the dismal review that was aptly quoted yesterday Shri R. R. Sharma, as it has been reported in the Economic Times, that this will not have But still in principle, even much. though Mr. Baneree did not agree, it amounts to a profit-freeze, a sort of principle of equity whereunder the people who own the stocks, the capital-owing group of people will have sacrificed something, similarly the wage-earner would have sacrificed something; a natural sort of parity between the owners and workers can be established only through this.

SHRI PILOO MODY (Godhra): What do the Ministers sacrifice?

SHRI B. V. NAIK: The Ministers' sacrifice is involved as in the case of

any one of us here, in the higher prices being paid due to the inflation...

SHRI SOMNATH CHATTERJEE (Burdwan): This is the most atrocious piece of legislation.

SHRI B. V. NAIK: It is not. It is not atrocious. This is one of these pieces of legislation in respect of which particularly from Members like Shri Somnath Chatterjee and Shri S. M. Banerjee I expected a compliment for a change, because this is one of these which at best can be.

SHRI SOMNATH CHATTERJEE: If the other one is withdrawn; we shall support l......

SHRI B. V. NAIK: I do not agree on the question of horsetrading. This is the first legislation, a progressive one in which there are certain curbs being placed in regard to the return that is being given in capital, particularly in regard to the unearned income from capital there are certain limits being placed on that.

I do not understand the classification of the companies to which this measure would apply I am leaving out the eighth category. I am confining myself only to companies engaged in construction of ships or in the manufacture processing of or goods or in mining or in generation or distribution of electricity. As far company law is concerned, there is no classification of companies on the basis of the businesses which undertake. Take, for instance, manufacture or construction of ships. We have all public sector undertakings or shipyard all along the cost. I do not see how this measure can apply to them, unless it is intented or it is presumed otherwise, how does the construction ships,-with of Cochin shipyard being what it is, Haldia still coming, the next shipyard not decided,-yield anything in the They are all in the public country. Under the circumstances, I sector.

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[Shri B. V. Naik]

have not been able to understand the wisdom of this categorisation.

Stat. Resls. & Com.

I would be failing in my duty if I do not point out that as long as the public sector does hold a very big amount of the capital structure of the incorporated bodies and as long as we do not make them productive, we will not be able to bring about the transformation we wish. Here may I also urge the old point once again that the public sector undertakings, whether they are incorpora ted bodies or otherwise, will have to be made accountable in some form or other and for that this is proper forum to discuss it at length and see to it that each one of them functions, first according to its capacity and then functions in such way as to result in profitability. welcome the Bill.

भी मध लिमये (बांका) ग्रध्यक्ष महोदय, मैं संकल्पों का समर्थन करना हं श्रीर इनके विधेयक का तीव विरोध करता है। ऐसा अनुमान लगाया गया है कि इस विधेयक के पास होने के बाद एक साल में 75 करोड़ रुपया जो डिबीडेंड के रूप में बाटा जाता, वह रोक दिया जायेगा और कम्पनी को उसे इस्तेमाल व रने का इसमें मौका मिलेगा। दो वर्षों में यह रवम डेंढ सी करोड़ हो जायेगी । लेकिन इन के इस कानन का साधारण लोगों पर क्या असर होने वाला है इस पर मझे लगता है सरकार ने भौर वित्त मन्त्री ने बिल्कुल विचार नहीं किया है। इनके इस कानून के चलते हजारों ऐसेसाधारण शेयर होल्डर्स जिन के पास जीविका का भीर कोई साधन नहीं है वे भूखों मरनेलगैंगे। म हवा में बात दहीं करना चाहता में एक ऐसे घोयर होल्डर को जानता हूं जिन्होंने जिल्ला भर इमानदारी से काम किया और भ्रपनी बचत का जो पैसा था--चोरी का पैसा नहीं ब्लैक का पैसा नही जैसा कि कांग्रेसियों, सरकार के मंत्रियों भीर नौकरशाहों का होता है-उस पैसे को उन्होंने इस देश की तीन जो

भ्रष्की कम्पनियां मानी जाती हैं उनमें लगाया उनके पास टाटा घाडि री के 400 शेयर हैं (टिस्को जिसको कहा जाता है)। ए० सी॰ सी॰ के उ के पास 200 क्येर हैं। भीर टेलको-यह भी टाटा की कम्पनी है-इसके उनके पास 200 शेयर हैं। श्रव तक उनको एक साल में भीसत डिबीडेंड के रूप से टाटा घाडिनरी से 3,440 रुपए मिलते थे, ए॰ सी॰ सी॰ से 2,400 रुपए मिलते ये घौर टेलको की भ्रोर मे 3 हजार रुपए मिलते थे। कूल मिलाकर उनकी सालाना धामदनी 8,840 रुपया होती थी।

भी बी॰ बी॰ आयक : वे क्या काम करते थे ?

भी मध् लिमधे: वह रिटायर्ड बुड्ढे भादमी है। इसानदारी में जिन्दगी भर काम करके जो कुछ पैसा बचा उसको उन्होंने शेयर्स में लगाया भौर उनको सालाना भामदनी 8,840 रुपया होती थी। श्रव श्रापके इस डिवीडेन्ड फीज का क्या नतीजा होने जा रहा है ? उसको पहले टाटा मार्डिनरी सें एक शेयर पर 8.6 रु० मिलते थे ए० सी० सी० से 12 रुपए मिलते थे भौर टेलको से उसको 15 रुपये मिलते थे। प्रव डिवीडेंड कीज के बाद टाटा मार्डिनरी से उनको साडे 4 रुपये मिलेगे ए० सी० सी० से श य रुपया डिबीडेन्ड मिलेगा भीर देलको से उनको 9.60 रू मिलेंगे। कुल मिलाकर उनकी भामदनी जो पहले 8.840 रुपया थी अब घटकर 3,720 रुपया रह जायेगी। मैं गणेश जी के सामने यह एक ठोस, कांकीट उदाहरण पेश कर रहा है। महीने में 7 सौ रुपए की धामबनी में 4 सौ रुपए का कट हो रहा है। मैं इस विश्वयक का समर्थन करने के लिए तैयार हुं बन्नतें कि वित्त मन्त्री, प्रधान मन्त्री, सारे मन्त्री धीर नौकर-शाह अपनी तनस्वाह में इसी अनुपास मे कटौती के लिए तैयार हो ज.य। संसद सदस्य भी इसके लिए तैयार हो जाये तो मैं भी इसका समर्थन

करने के लिए नैयार हूं। लेकिन माज एक ढोंग यहां मचाया जा रहा है। दाम वृद्धि को रोकने के न म पर, मुद्रास्फीति का रोकने के नाम पर जो पेंकनर, विधवायें भीर गरीब लोग हैं उनकी मामदनी को छीनने का काम माप कर रहे हैं। इनका कहना है कि इन कानूनो के जरिए से हम लोग जो मनी सप्लाई है वह तेजी से कम करेंगे, जीवन भावस्यक चीजो के दामो पर सरकाल इसका मसर होगा भीर दाम गिरने लगेंगे लेकिन में जानना चाहता हूं क्या दामो पर इसका कोई मसर हो रहा है?

ग्राजका जो एकोनाम्मिक टाइम्स है उसको ज्राग्नाप देख लीजिए:

Prices shoot up in Bombay

Prices of all essential commodities have shot up by 10 to 30 per cent in the past three—weeks making life more difficult for the poor man and less comfortable for people in the upper income brackets—reports UNI—By far, the biggest increase has been in the price of groundnut oil which jumped from Rs. 8.80 to Rs. 1130 per Kilo, an increase of 28 per cent. The price of refined groundnut oil shot up to Rs 16.75 per Kilo trom Rs 1425, a rise of 21 per cent."

इसी तरह अन्य जीवन आवश्यक चीजो के बाएे में भी इसमें कहा गया है। तो मैं ज नना चाहता हूं अभी मैं ने जिस सेयएहील्डर की बात की...

SHRI B. V. NAIK: You are speaking on dividends or on yield? You say he is an old man. He might have invested years before. He may be a hypothetical old man.

उसने कितना इन्बेस्टमेट किया, यह भी तो बताइये।

नी नषु लिखबे: यह केस उन्होने भेजा है और वह में से भ्रापको बताया है। हाई-पाचेटिकल मही है।

MR. DEPUTY-SPEAKER: How can he be hypothetical?

SHRI PILOO MODY Many of these appothetical old men are alive

MR DEPUTY-SPEAKER I would like to know whether any man can be hypothetical A man may be hypothecated but not hypothetical

डा॰ कैलास (बम्नई-र्दाक्षण): मैं भी दो व्यक्तियों को जानता हूं। मधु लिमये जी ने जैसा उदाहरण दिया है ठीक वैंग ही दशा उनकी भी है। वे अपनी जिदगी कसे चलायेगे भगवान ही जाने।

श्री मधु लिसये : मैं डा० कैलाम को धन्यवाद देना चाहता हू कि उन्हंने मेरी बात का समर्थन किया है।

एक भ्रादमी का जो पन्न भ्राया है उसमें उमने सारी तफसील दी है। इसमें ब्लैंक का पैसा नहीं इसीलिए उसकी हिम्मत हुई सारी बात कहने की।

तो मैं यह कह रहा था कि दाम-वृद्धि को यह रोक नहीं पा रहे हैं। वित्त मन्त्री जी के आने के पहले मैं एकेनामिक्स टाइम्स का एक आंग पढ रहा था।

वित संत्र (श्री यज्ञवन्तराव च-हाण) फिर पढ़िये।

MR DEPUTY-SPEAKER It is not necessary The junior minister has taken note of it

श्री मथु लिमबे मैं ऐसा मान कर चलता हू कि जवाब देने से पहले यह इस को पढ लेगे।

इसलिए मेरा कहना यह है कि दामबृद्धि इम से रुकने वाली नहीं है
और जो बड़े लोग है, जिन के पास बहुत
ज्यादा क्षेयर्स है, उन लोगो का क्या होना?
वे कम इनकम टैंक्स देगे और क्योंकि
श्रेयर्स के दाम भी गिर गये है, इसलिए बैल्थटैक्स भी कम देंगे। कहा से ये धर्ष-श्रास्त्र पढ
कर धाए है? मेरे ख्याल से इनको पूछा ही
नहीं गया है। प्र.इम मिनिस्टर के सेक्टेरियेट
से इन के पास मसविदा धाया धौर उन को
केवल कहा गया कि धाप दस्सखत कर के

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प्रोमलगेट कर वीजिए। न इन कानूनों को मन्त्री महोदय जानते हैं घौर न इन कानूनों के वे पक्ष में है और न इन कानूनों से दाम-वृद्धि हकेगी। ये तो उपचार के पौर पर घरना फर्ज निभा रहे हैं (व्यव्वान) और लक्ष्मण रेखा को घर्मर छोड़ कर वे जाएगे तो घाज दापहर को कुरेशी साहब की दुर्गति हुई, वंसी ही इन की भी हो जाएगी। उराध्यक्ष महोदय, आप जानते हैं कि कुरेशी जी की धाज दोपहर दुर्गति हो गई और जैसा मैं ने कहा था वेसा ह हुआ है। प्रधान मन्त्री जी ने कहा कि उनके एक मन्त्री या दो मन्त्री क्या कहते हैं, उस से कोई मतलब नही है। इसलिए चव्हाण साहब बड़े होशियार है, वे लदमण रेखा को छोड़ कर जाते नही है भीर उसी के घन्दर वे बेबारे रहते हैं।

इसलिए मैं प्राप का ज्यादा समय नहीं ले विला हुं, लेकिन मैं यह जानना चाहता हु कि जब इस प इन की इन्कम टैक्स की प्राभदनी कम होने वाली है, सम्पत्ति कर की प्राभदनी कम होने वाली है, दाम-बृद्धि बि का नहीं इकने वाली है प्रीर जो गरीब लोग है प्रार माधारण लोग है वे मूखां मरने बाले है, तो इस विधेयक का क्या ग्रोजित्य है ? इसलिए मैं मंत्री महोदय स कहूंगा कि हालाकि वे लक्ष्मण रेखी के प्रन्दर रहना पसन्द करते हैं, एक दका जरूर हिम्मत कर दे ग्रीर हम ने जो बाते कही है, उन के ग्राधार पर इस विधेयक को वापस लने का काम करे।

SHRI SOMNATH CHATTERJEE (Burdwan): Sir, this Bill has been introduced more for the purpose of trying to tell the common people of this country that this Government is not against the poor people alone but they are also sometimes thinking of taking steps against the rich people. In my view, it is a very crude form of deception which is being committed on the common people and the struggling masses.

The total amount of money that will be retained by certain companies in this count will amount to about 75 crores per year; in two years it will be Rs 150. What will happen to these Rs. 150 crores which will be compulsorily left in the hands of the companies? What will be the effect of the withdrawal from circulation of this money from the people who would get it? It is interesting to note that 74 per cent of the dividends are distributed by 293 companies.

Therefore, 293 companies, companies, which are distributing 74 per cent of the total dividend, will he required to distribute a lesser amount by way of divident. Out of these 292 companies 200 companics have been paying considerably higher than 12 per cent dividend. What is the result of this? These 200 big companies will have in their hands about Rs 60 crores of these Rs 75 crores. So far as medium or small companies which really require funds, who are starving for funds, for liquid capital, so far as they are concerned, they will not get any benefit out of it because very little amounts are being distributed by them, which could be retained by them under this Ordinance

So, what is very important is what these large companies will do with the additional funds that will be available in their hands No provision is made in the Ordinance or in the Bill as to what will happen to these additional funds. So far as the Aditional Emoluments (Cmopulsory deposit) Bill is concerned, it provides for the immobilisation of Rs. 500 crores every year. That will remain in the coffers of the Reserve Bank, accruing interest to the deposit to the people who will ultimately get it. But, so far as this measure is concerned, certain big companies will have additional resources in their hands without any direction as to how to utilize it for any productive purpose. It is important to note that there is no compulsion.

15.57 hrs.

(SHRI VASANT SATHE in the Chair)

It is also important to note that most of these companies which will have additional funds in their hands are concentrated in the non-priority and non-core sector. Therefore, there will be about Rs. 50 crores of additional funds in the hands of big companies which do not require them for the purpose for carrying on their normal business as such, which are primarily in the non-priority and non core sector, with no compulsion about their investments.

So far as companies which are manufacturing cement, fertilizer or paper are concerned, they are not distributing dividend at rates higher than what 15 specified now. So, those companies will not have additional funds generated as a result of this Ordinance, Therefore, those companies which are perpetually in need of funds will not get any benefit out of it and the priority sector will not get any benefit out of it Also, there is no question of it resulting increase in agricultural income or agricultural production in this country. So far as medium companies are concerned, they do not get any benefit out of it.

There may some fond hope in the Finance Minister that these big companies will utilize these funds for the purpose of expansion or diversification Suppose a big company retains Rs. 5 crores of additional funds in its hands because of this measure If the economic condition of this country improves after two years, which is very unlikely, this restriction will go and they will be entitled to declare a higher rate of dividend. What sort of expansion or diversification could they do with these Rs. 10 crores? Because, after the expiry of two years there will be no necessity of retaining these funds and the companies would prefer to declare higher dividends and keep. their shareholders happy and statisfied. Therefore, there is no hope that the amounts which

will be generated in these two years will be utilized for expansion diversification of industries by big companies which will retain this money in their hands.

16.00 hrs.

There is one theory which is propounded that if the companies have larger amounts in their hands, they will not go to the banks for bank credits. It is very well known that the banks do not give long-term credit facilities Even the nationalised bank, are not giving long-term credit facilities of large amounts to any business houses Therefore, the companies which will retain these funds will not be thereby precluded from going to the banks for bank credits. Because the banks do not give long term credit facilities. these money will be utilised for increasing their working capital, the liquid amounts in their hands

Now, Rs 10 crores, instead of being utilised for the purpose of any development expenditure by the companies or fo rexpansion of their working working capacity will be utilised for their working capital Therefore. when the companies will have larger resources as liquid capital in their hansd, they cannot possibly achieve any of the supposedly intended objectives of this legislation, namely, it will have an anti-inflationary effect

So far as the calculation of the net profits is concerned you kindly see how the Government's mind has been cannot help agreeing working I wholly with Mr. Madhu Limaye when he said, probably, the Finance Minister had no hand in this. A thought less measure was issued in the garb of the first Ordinance and, when the preposterity of it was realised, I believe I do not know. I would like to stand corrected--it was amended by an amending Ordinance. Probably, this has reached a pinnacle of the thoughtlessness of the Legislative Department. Within two or three days, they issued another amending Ordinance. Whether the Legislative Department is func[Shri Som Nath Chatterjee] tioning properly or the head-office is functioning properly, it is very difficult to ascertain.

Sir, the real intention of this legislation has been to come out to show to the people of the country at large that this Government has immobilised or impounded about Rs 500 crores every year from the common people, from the wage earners, whose real income has become reduced to almost nothing because of inflation, and they have also tried to immobilise Rs. 75 crores from the rich people.

There is another point which is very important. As Mr. Limaye has rightly pointed out and stressed, how much of this income is being utilised by What will happen to them on the reordinary people and common people? duction of the income with the priceis going on? These Ordinances have become only paper Ordinances. This has no real effect on inflation. What will happen is that with the rising and galloping prices, so far as these people are concerned, a large number of them depend on divident income on their investments made and, therefore, this will not in any way act as an anti-inflationary measure. So far as dividend income is concerned, over 85 per cent of the dividend income goes to individuals whose earning capacity is over Rs. 25,000 per year. I am quoting from one of the very well known economic journals So far as these people are concerned, those who have large incomes, they are not going to spend this money. But the remaining 15 to 20 per cent of the people who depend for their livelihood on this dividend income will be substantially deprived of it There is also the question of loss of money value, Whatever amount 50 per cent or even lesser they will get will also be reduced in value with the galloping inflation. Therefore, this Bill has not been conceived for public benefit. This has not been conceived to achieve any anti-inflationary tendency. This has been conceived with a view only to creating a deception in the minds of

the ordinary people that this Government is also supposedly against the rich people.

Now what is the position of the economy in this country? So far as investments are concerned, they remain stagnant for the last almost ten There is growing unemployyears. ment; on this aspect there cannot be any dispute, I am sure. So far as the and agricultural overall industrial production is concerned, there has been no improvement. So far as the population is concerned, 50 per cent of the people of this country live below the poverty line. With the slowing down of the development expenditure in the public sector to the extent of Rs 400 crores, the consequences are obvious; it is slowing down the progless of the country. There will be less and less employment opportunities. The common people are not getting any benefit. You are slowing down the developmental expenditure to the extent of Rs. 400 crores in this country. You are not assuring any larger expansion in the private sector. It appears that you cannot afford to touch the big people. Your real target is the small people who depend on this income for their livelihood. It is a sort of soft-pedalling the working class people of this country who will he seriously affected by the provisions of the next Bill which you are threatening to pass, if I may use that expression. That is why I started, and I also end saying that this is nothing but a crude form of hoax played on the common people of this country.

Sir, I oppose this Bill..

SHRI D. K. PANDA (Bhanjanagar): Mr. Chairman, Sir, the present Bill has been declared as an anti-inflationary measure and it has also been said that it would reduce the prices. We are not going to achieve the socalled two objectives in reality.

So far as the measure restricting the distribution of dividend to 33.33 per cent of the net profit of the company is concerned, I would point out what some of the great economists of this country have said It is a big hoax

played on the people of this country. Mr. K. Janardhana Rao has said that this is a device invented to justify the cut of the DA and bonus to half of its increase after July 6, which erodes directly the food-plates of nearly 20 million workers and employees and four times the number of their dependents. I would like to say categorically that this measure does not restrict the income position of the shareholders.

Secondly, I hope, the Finance Minister will definitely agree with me that it is not at all a cut in the profits or super profits of those monopoly houses.

Thirdly it does not check even to a little possible extent the profits of those profiteers, black-marketeers etc. dealing with black money. Absolutely it does nothing to check these things...

One eminent economist says that the dividend ordinance favours the monopolists who own more shares in one or several companies, as against smaller capitalists. There is no limit placed on dividend income; Tatas and Birlas and their silk can take twelve per cent dividend from as many companies as they have. On the other hand the smaller capitalists with share in only one company have to be satisfied with the twelve per cent from single Companies. I want and answer to this aspect which has been enunciated by an eminent economist.

Now I wish to refer to something which has been highlighted by the Reserve Bank of India in its bulletin In a survey they found that 209 companies out of 3772 are going to be affected. The Economic Times said on 16th July that the number of companies affected by the ordinance is merely 105 only. Of these 82 were covered by 12 per cent limit and the remaining 23 are covered by the 33.33 per cent limit. The question is whether these measures are taken to check inflation to any extent. My view is that it is not being achieved. This

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will again be flouted and sabotaged by the capitalists and you cannot immobilise anything. The big Monopoly houses will artificially ciate their profits. This is what happens. There is no cost audit system there. In the absence of cost audit system capitalists manipulate things in such a way that the cost goes up. Profit elements as a constituent of the cost had been steadily raising industry and this is one of the important causes of this inflation. So, immobilising any part of this money is not going to come about. Mr. Chavan expressed the hope in the Consultative Committee that the fund would be available for expansion and to diversify production, and that, to that extent, dependence on bank will be reduced. Is there anybody, I ask, who takes these things seriously; I don't think he will himself take it seriously. He has been expressing his hopes several times I need not take up the time of the House by referring to those hopes He said that excess profits will be turned into reserve which in turn will be transferred into bonus shares notwithstanding the restrictions now imposed on the quency of issue of bonus shares.

Whether such excess profits would be available at all are in doubt. These are some of the doubts A doubt has perhaps been expressed also by several economists After this very many things came to light. We find innumerable articles that are coming. They are really patriots. Therefore, I feel that this is a hoax because the ordinance that has been brought by Government is a war against the working class. They imobilise Rs. 450 crores from the wage earners by impounding the increase of D.A. Definitely the war is against the workingclass. Therefore, while opposing this Ordinance against the working class, I would only say something concerning this particular aspect. I want to know what is the basis of this Ordinance. It has been pointed out by one great economist Shri Boudhayan Chattopadhyay. He has pointed out what is

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[Shri D. K. Panda]

basically wrong with our Prices and Incomes Policy? I quote:

"The Prices and Incomes Policy" has been a fashion in the west, with the Tories, the Gaullists and with the L.B.J. Nixon cohort for a decade now. Among a section of western economists the wage-push-and-pull theory of Infiation has been the fashion since one of them produced the fatuous....Phīllips curve which discovered a wonderful gimmicky coefficient called the positive correlation between wages and prices.

"From this came the policy-prescription. To prevent prices from ising, wages must be pegged."

On the one hand this is a hoax—this Ordinance is limiting the dividendsto limit the dividend and on the other hand, simultaneously this is an attack on the working-class-an attempt to mmobilise their wage earnings thereby depriving them of their essential commodities which they would have been in a position to purchase. Therefore, what I want to say is this. There must be a radical change brought about. For that purpose I would remind the Government and the hon. Finance Minister to take all suggestions into consideration which can really bring down the inflationary effect and bring down the prices.

You want only Rs. 500 crores. Take the hoarders, the big landlords in the rural sectors. We have also got these people in the cooperative sector. They are dominating in the cooperative sectors too. But, Rs. 450 crores by way of arrears have not been, paid by These have to be realised. About Rs. 90 crores in regard to elecrealised tricity charges have to be from them; Rs. 146 crores have to be realised from the aluminium industry and Rs. 400 crores from the farmers have to be realised as dues towards electricity to the Electricity They are rich farmers. There are dues of Rs. 833 crores which include arrears of incometax and also penalties. I can cite many instances. But, for want of time, I am unable to do so. Have we made any attempt to recover the dues from these tycoons, these monopolists, these hoarders and blackmarketeers?

Unless there is a political will and some structural changes are not made we cannot collect. So, this freeze ordinance should be immediate. ly withdrawn so that you can get the cooperation of the people who are hit by the inflation. There should be immediate demonetisation and nationalisation of essential industries sugar, vegetable oils, cotton textiles, etc. so that private profiteers do not play with production of essential commodities to mint money and inflict misery on the poor. There should be wholesale foodgrains trade takeover and distribution of foodgrains through shops at all industrial units and denots in village under popular committee. The peasant producer should be guaranteed a remunerative price. Speculative credit by banks and financing institutions should be totally prohibited Stopping of all non-development advances to State Governments. Realising from the States and the landlords and kulaks of bank advances, arrears of irrigation etc. amounting to several hundred crores. Stopping all overdrafts to State governments which are issued for nothing but fraudulent construction schemes to benefit big money interests in the cities.

Finally. I will say come with this limited dividend ordinance and withdraw the ordinance on wage freeze and only then this can be supported.

श्री जनेक्कर सिश्च (इलाहाबाद): सभापति जी, मैं इस राग का हूं कि चव्हाण साहब को प्रपने इस विधेयक को वापस ने लेंग चाहिए, यह एक निःर्थक विस्म का विश्लेषक है भीर 6 जुसाई को जो धध्यादेश राष्ट्रपति जी ने जारी किया था, मैं इस राय का हूं कि बहु अध्यादेश विलकुल बेमतलब था। सफाई बेते हुए चव्हाण साहब ने जो वक्तव्य दिया था, उस में उन्होंने कहा था कि ये कम्पनिया जो आपस में लाभाश बांट लिया करती है, अगर रोक लगा दो आयेगी तो 60-70 करोड रुपया मालाना वच जायेगा। लेकिन वह बच कर कहा जायेगा? दो सालो में करीब 125 से 150 करोड रुपया आयगा, यह किम मद में खर्च होगा, इस का कही भी व्यौरा नहीं दिया गया है।

ग्रगर यह सही है, तो इस के पीछे यह शक भी लगता है कि इन्होंने जिस तरह से कर्मच। रियो की तनख्वाहो को जाम किया था ग्रीर उससे 300 करोड रुपए से जादा की बचन करा लं. थी, यह पूरे देश को दिखाने के लिए किया है कि गरीव मजदूरो भौर कर्मचारियों के खिलाफ ही नहीं, विलक बडी-बडी कम्पनियां के खिलाफ भी हम इस तरह की कार्यवाही कर रहे है। इस तरह की कार्यवाही को इन्होने पैकेंग वहा है। म्रब इन सारी कार्यवाहियां को जोड दि । जाय तो क्या इस से देश र्क महगाई खत्म हो जायेर्ग ? जो कम्यनिया सालाना 60-70 करोड रुपया भापस में बाट लिया करती थी, उसको रोकने के लिये इन्होंने यह कानून बनाया, लेकिन प्राज ही रेल मन्नीजीने जो टैक्स बढाये हैं, वे 100 करोड़ से ज्यादा हो गये है, हमको समझ नही घारहा कि इससे महगाई कैसे रुकेगी ? क्योकि एक तरफ तो ये कम्पनिया पर इस तरह की रोक लगायेगे जो बिन्कुल निरर्थंक है भीर भगर सच पूछें तो इनमें जो छोटे हिस्सैदार होगे वे ही मारे जायेंगे, जो भूखो मरने वाले लोग है, वे ही इससे प्रमाबित होंगे, क्योंकि टाटा भीर बिरला केवल लाभाश से नही निया करते, उनके कमाने भीर खर्च करने के तरीके दूसरे होते हैं। सेकिन जो छोटे-छोटे हिस्सेदार हुआ करते हैं वे बेचारे यरीव होते हैं उनकी रोजी को बोट सगेगी ।

इसके साथ साथ इन्होंने प्रपने विधेयक के कालम 6 मीर 7 में लिखा है कि इस तरह के लाभाश या कम्पनी के पास कोई एसेट है ती उसका बटवारा कम्पनी सरकार की एप्रवल से कर सकती है। दोनों में एक ही बात लिखी है--"एक्सेप्ट विद दी प्रीवियस एप्रवल ग्राफ दी सैन्ट्रल गवनैमेंट' । ये कम्पनिया ऐसा दो सालों तक ध्रपने ध्राप नहीं कर सकती है. लेक्नि मैन्टल गवनंभेंट की एप्रवल ले ले तो यह बटवारा भी कर सकती है। इस का मतलब यह हुमा करता है कि जिस तरह से भव तक ऐसी कम्पनियाँ को लुटने के लिये मौजुदा सरकार ग्रपने कर्मच।रिया का इस्तेमाल किया करती है, इसी तरह का एक ग्रौर चगुल इन कम्पनियो पर लगने जा रहा है।

सभापित महोदण, हिन्दुस्तान के व्यापार की दुर्दणा का जो पक्ष अब तक रहा है, वह आज से नही है, बिन्क बहुत दिनों से चला आ रहा है—इस देश के मन का मालिक रहा है—विन्या। इस देश की सरकार को चलाने वाला अ ह्यण रहा है—चाहे ब्राह्मण मर्द रहा हो या ब्राह्मण के बेटा रही ही और ब्यापार चलाने वाला रहा है—विर्या। इन दोनों की साठगाठ नौकरणाही के जिरये हुआ करती है, दोनों एक दूसरे का फायदा किया करते हैं.

भी मूलचन्द डामा (पार्ला) : सभापति महोदय, मेरा व्वाइन्ट झाफ झाडेर हैं। ये क्या जातिबाद का झाक्षेप लगा रहे हैं ?

भी सनेक्ष्यर मिश्रः में प्राक्षेप नही लगा रहा हुं--प्रापने समझा नही है।

की मूल चन्च काचा : समापति जी, इन्होंने प्रपने भाषण में यह महा है कि नाहाण या उसकी बेटी और बनिये ने मिल कर देश को सुटा है---यह गलत है। श्री अवदेद पर विश्व : मैं इस नारकार और व्यापार के रिक्ते की मात कह रहा, हुं— - आपने नुझे चलत समझ विया है । मैंने कहा-है कि सन-का मास्तिक बाह्मण और पेट का मालिक बनिया है, इन्होंने इसको मलत समझा ।

Stat. Resis, & Com.

सभापति जी, एक तरफ यह सरकार मां चलाती है या बाप चलाता है या भाई चलाता है या दूसरे रिश्तेदार चलाते हैं मीर **ण्यापार को बेटा या बेटी या दूसरे रिश्तेदार** चलाते हैं--इस तरह से यह रिश्ता चल रहा है। भव यदिकोई कम्पनी खुलती है, कोई बेटा उसको खोलना है, चाहे वह चट्टाण माहब का बेटाही या पुशी ताजी का बेटाहो। उसको जिसके लिये परिमट लेना पडेगा, क्योंकि माजनल कारखाने लाइसेम के जरिये चलते हैं। धब मान लीजिये कि उसमें मुनाफा हो भौर उस म्नाफे की रक्स को कम्पनी के लोगों में या घापस में बाट न सके तो बह भानी अर्जी लेकर भाषेगा कि हमको सब्जैक्ट ट् दि ए र्वल भाक दी मैं दल गर्ननमेंट उसकी बांटने की इजाजत दो तो क्या वह माया बाप इजाजत नहीं देगा? मान लीजिये वह कहे कि मुझे छोटी नार के कारखाने में इतनी आमदनी हुई है कि उपका एक हिस्सा हमारे सोयर होल्डसं को बाटने की इजाजन दे दो, तो वह एक बार प्रापके कारखाने को बाटने की इजाजत नहीं देग, लेकिन भ्रपने बेटे को इजाजत दे देगे। ऐसी हालत मे सरकार भीर व्यापार दोनों से भ्रव्याकार कडेगा ।

इसलिये में बाहता हू कि इस तरह का विश्वेयक पास नहीं होना चाहिए। ये कम्पनी बाल कब चालाक नहीं कोते हैं—मैं एक कार-खाने दार के बारे में निक्कित तौर से जानता हूं— उसने एलान कर दिया कि मैं रायवरेली में चपना करवेंगी कार्र खाना चंगाखंगा वह पुन खिलाता है, कार्यी पूरुष्ती की पूर्व खिलाताहै, मुनाब सित की मून जिलाता है। बार्व क्री कारखाना खीलने के खाद, किसी वह मंत्री को मौबताहुम नारने के बाद, उस अन्यमी का मास्तिक ऋषिया और नहेगा कि हों का में केम म्होत्वर्स को कोबा-सा सामांग वांदेने की इजावत दे दीकिये को भाग कैसे बनाकारेंगे? इसमें सिखा है कि सब्बैक्ट टू कि एन्का भाग दि सैस्ट्रल गवर्नमेंट, लिहाबा भाग उस को इबाजत दे वेंगे। इस न्तरह से भ्रष्टाबार मैलेगा। इससिये मैं बाहुंगा कि मान ब्यापार में इस तरह का भ्रष्टाबार न पैनने दे भीर इस विवेयक को वापस ले।

यह एक कारखाने का किस्सा नहीं है--पही कारखाने वाना जो स्वदेशी का कारबाना खोलने जाता है इसने भऊ में एक कारखाने के चलने छोटे छोटे लडको के स्कूप की तमाम जनीन पर कब्जा कर लिया। जगह जगह पर इस की चर्चा होती है ग्रीर इमरी जगह भी इम तरह की नूट चन री है। तो इम समय हम यह ग्रारोप लगौने वाले हैं कि यह सरकार इस तरह को बिल ला कर के जो मजदूरों की ग्रामदनी पर वेतप जमा के लाम पर, खर्चे में कमी करने के लाम पर कदम बढाने जा रहे हैं इस पर ग्राम जनना के बीव में, मजदूरों के वीच में कहेगे के इल तुम्हारे लिए मही किया है, बडे कारखानेदारों के लिए भी किया है तो गरी। ब्राइमी को मारने के लिए यह अमीर ब्राइमी पर पकली किस्म का हाथ चला रहे है--इस के अलावा इन का भीर कोई मतलब मही है। दूसरी तरफ नो बड़ी बड़ी कम्पिनयों के मालिक है उन को मजबर कर रहे है कि वे सिवाय इन की बाट्कारिला के भीर कुछ न करें, इन के इर्द-गिर्द एहें। वह इन के चगुल में रहेंगे क्योंकि जिस तरह का यह जिल लाये हैं उस में रेग्युलेट करने के लिये जिस तरह से रूक्स अनेंगें उसमें नीकरशाही की, किसी प्रक्षिकारी की ज्यादा तन्कत केंगे घीर वह ताकत मौकरशाह या मंजिकारी के करिए से इन के हाथ में रहेगी भीर किर बोजी कश्योंका के माँकिक रहेंने वह हमेशा इन की सरफं देखंते शहेंने । में पुछता हं यह पूरी पूरी कम्बेनियों ही सपने

हाथ में क्यों नहीं ले लेते ? यह खुद नहीं लेते तो ग्राम जनता के हाथ में देते लेकिन यह कुछ भी नहीं करेंगे। गांधी जी का ट्रस्टीशिप का कानम यह मानने के लिए तैय र नहीं है। यह इस देश की अर्थव्यवस्था थे केवल पै अन्द लंगाने का ही काम करेंगे। यह कहना कि थोड़े से लाभ शपर रोक लगा देगे तो इस देश की ग्रर्थ-व्यवस्था सुधर जायेगी, में समझता ह यह लाम्मिकिन है। स्राप थोड़े से कर्मचारियों के मंहगाई भत्ते पर थोडे दिन के लिए रोक लगा द्वीजिए तो क्या उस से इस देश की ऋर्थ-व्यवस्था स्धर जायेगी ? 3 हजार कम्पनियों में केवल 2 सौ कम्पनियां है जो इस विधेयक के तहत ग्रायेंगी **ग्र**ौर थोडी सी ग्रामदनी कम्पियों की 60-70 करोड़ की हिन्द्स्तान जैसे बडे मुलक की ग्रर्थ-व्यवस्था में दाल में समक के बराबर हुम्रा करती है। एक तरफ माप कुछ करोड़ साल भर के लिए रोक लेंगे श्रीर दूसरी तरफ रेलवे का पूरक वजट लाकर रेलवे के किराये भाड़े में डढ़ सौ रुपया बढ़ा देंगे, इस तरह से किसी भी ग्रर्थ-व्यवस्था में किसी भी पक्ष का कोई मुकाबला महीं होने जा रहा है। मंहगाई इसी तरह से बढ़ेगी। ग्रगर ग्राप को महगाई रोकनी है कि बजाये डिवीडेन्ड रोकने के, कम्पितयां जो उत्पादन किया करती हैं ग्रौर उस के जरिए जो मुनाफा कमाती हैं, उस पर रो ह लगायें। श्राप लाभांश पर नहीं, उत्पादन पर नहीं, कम्पनी के लाभ पर रोक लगायें क्योंकि कम्पनियों का मुनाका ग्रधाधंध है, सौ फीसदी तक है। लेकिन उस पर ग्राप रोक लगाने की हिम्मत महीं कर सकते हैं। आज मिलों में जो कपड़ा 8 म्रामा गज में पैदा होता है वही कपड़ा बाजार में 5 रुपये गज विक रहा है। इस में दो रुपए एक गज पर सरकार का टैक्स भी मान लें तब भी मिलें ढ़ाई रुपया एक गज पर मुनाफा कमाती हैं। इस मनाफे पर श्राप रोक न लागा कर लाभांश के बटवारे पर रोक लगायेंगे। में समझता है कि हिन्द्स्तान की ग्रर्थ-व्यवस्था की सुधारने का यह एक नकली रास्ता है जिस को ग्रांप छोडे

करना 27 साल से जिस कुर्सी पर बैंड कर ग्राप ने ईस मुलक को तवाही के रास्ते पर खकेला है उसी तरह से इस क जिरए भी उसी तवाही के रास्ते पर ग्रीर ढकेलन जा रहे हैं इन शब्दों के साथ इसके प्रधादेश ग्रीर विधेयक का विराध करते हुए ग्रीर इस पक्ष के सदयों ने जो संकल्प यहां रखे हैं उन का सनर्थन करते हुए ग्रीर करता हूं।

SHRI P. MAVALANKAR (Ahmedabad): I am prepared to accept the fact that Government's anxieties on the problem of the national economic crisis are genuine. L am also ready to agree that the hon. Finance Minister's intentions are honest and well-meaning. Yesterday he ridiculed some of the Opposition criticism when people on this side referred to what is called the package and said 'if you can see the package, see it; if you cannot see it, do not see it.' I am prepared to be one of those who are willing to see the package, but that package must at least gradually be unfolded. If the package remains packed and if the community at large is going to be hit, particularly those who are fixed wage-earners, middle class people, and if you are going to leave out certain people who need to be taxed and punished much more than the rest of the community. if that is what is going to be the meaning of the package proposals, I am afraid not only will the package proposals not be unfolded, but it will only mean keeping the community, particularly the middle classes, restricted to undesirable restraints on their spendings and on their general living.

Sir, the Finance Minister's objects are to seek to curb consumer spending and promote savings and that is why, this particular measure of asking the companies not to pay beyond a certain percentage of dividend. But I would like to ask the hon. Finance Minister as to how much money the companies will retain in terms of not giving ex-

[Shri P. G. Mavalankar]

tra dividend, beyond a certain percentage. Will that money so saved really help the large companies in terms of further expansion of their plants? Sir, I do not want to take the time of the House and give too many examples. But, then, if large companies save a couple of lakhs or even a crore or so, do you mean to say that they will be able to use this money for further expansion? In other words, will they be able to reinvest the money saved for further production and expansion? Will they be able to use the money, the amount that is denied to thousands of shareholders who, by and large-if not substantially, at least significantly-depend on this kind of income? I would like to ask the hon. Finance Minister, will he tell us whether there is any relationship, whether there is any fairness involved, whether there is any justice involved in this kind of punishment, which is being meted out to these small shareholders? Sir, my contention is precisely this. Of course, we must come to a stage when we should say dividend income should not become the sole income In fact, dividend income is an unearned income and we should not depend on unearned income. We must make people work for their bread, for their butter if get additional they can butter. for their jam if they can still get additional jam and then be done with it. But. the point is, although dividend income is unearned income and is wrong strictly in terms of principles of a socialist and egalitarian society, as things obtain today, will he say all dividend income, of necessity, is wrong or illegal or immoral or undesirable? He would not say so. So, he would concede to the point that there are people who legitimately depend on dividend income. They will not go into any kind of speculation in the share market. They will have their hard earned income, perhaps, at the end of their profession, may be in the case of a private school teacher or a widow or people

belonging to the lower middle class. who have fixed income, not very high income, invested in shares. They may still save some money every month or every year and over a period of several years judiciously and wisely and without speculation-I repeat-invest something by way of shares in good companies. Now, companies-good companies-obviously mean things. Companies which would give a large percentage of dividend and companies which have a reputation of stability and certain responsibility, both in the economic and social life of the country. If large number of such ordinary people, teachers, old men and women etc. have invested in such shares, how is it that you are going to help solve the economic crisis by denying dividend to these very people on whose honesty and labour and hard work in many fields you depend. for solving the economic and other problems? How are you going to help the situation? This is my problem. This is my anxiety. Therefore, I would appeal to the hon. Finance Minister. Of course, he cannot retrace at this stage the steps which he has already taken. But, I would request him to consider the matter again with all sympathy and sincerity which it obviously deserves and then find out the proportionate injustice done to these small shareholders, the proportionately little benefit which accrue to the companies for re-investment, and further, the proportionately smaller advantage to the Government in terms of arresting the money supply in the country's economy. Sir, if all these things are taken into account, I am sure he will say that this package deal may still require some amendments, a few more amendments. I started by saying that the intentions of the Minister are good. He wants to solve the difficulties. In that case, I hope he will give some thought and spare those who cannot and should not be punished. He says that these ordinary people should also curb consumption.

I am with him. I am with the Government when they say that every person and every section of the community must sacrifice. But, Sir, if you take all these Ordinances which have been recently promulgated and which are now being translated into legislative enactments, if you combine them all and assess the total effect, will he honestly say that this will lead to arresting, to a certain extent, if not to a large extent, the consumption patterns in this country? On the other hand, the Government have by and large left out the very small section of the community who are very rich and who possess black money and who indulge in all kinds of conspicuous consumption. If you want to lift this country out of the economic crisis, by all means ask those who can work and contribute to contribute. But don't ask people who cannot sacrifice to sacrifice and do not spare people who must be not only made to sacrifice but who must be punished as well for that their wrong doings. This is my fundamental objection to this package deal

By this, Government have also denied themselves a part of the incometax which could have been deducted at the source. They have also made it possible for the wealthy managing directors to get lesser income on their share of dividends and thereby reduce their wealth tax level. If I am wrong, I may be corrected. I feel you have allowed the rich to go almost scot free and made the poor and the middle class to suffer. The middle-class people are honest, hard-working and have fixed wages. They have no means of making money through undesirable means. And, yet, it is they who are being hit. As Aristetle said, the backbone of any policy is ultimately the middle class. Today, the middle-class people of this country are sandwiched between the few who are very rich and the vast millions of extremely poor people. These middle class people are the intellectuals with professional skill, people with intelli-

gence and patriotism. If you are going to curb the enthusiasm of these people. I am afraid even granting you save in terms of finance to some extent, you are not going to save in terms of making the middle-class people suffer less, who today are much worse economically, and who are much more Please, helpless financially! fore, do not compel them to resort to all kinds of illegal practices. I hope the minister will have a second look at the whole thing and correct the various mistakes and imbalances that have been unfortunately created by these various ordinances.

श्री हुक्स चन्द कछवाथ (मुरैना) गणपूर्ति करा दीजिए। मली जी बोले और 50 सदस्य भी सुनने वाले नहीं, यह शोभा की बात नहीं है।

MR. CHAIRMAN: Now there is quorum. The Finance Minister.

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Mr. Chairman, I heard the debate with interest. Some points have been raised and I would like to deal with them one by one. But I must make one general point. Unfortunately, this Bill either has not been understood properly, or has been misunderstood deliberately. Because, I have not made any unnecessarily exaggerated claim for this Bill. The Bill is intended to save, as far as possible, the money that could have been distributed by way of dividends and added a certain pressure to the consumption This Bill is not intended to redistribute the share holding, control monopolies, reduce profit-making or any other desirable object. It is intended purely, and that too for a temporary period, to achieve this one result. So, I would like hon. Members to judge it only from that point of view.

Some hon, Members ask whether it will make any impact on inflation, because they are doubtful about it. I

[Shri Yeshwantrao Chayan]

can understand that. Nor am I making any claim that this Bill alone will make an impact. We are thinking of a series of steps which we hope will make the necessary impact over a period of time.

Some of the hon. Members asked about the size of the money that is likely to be available. According to our assessment on the basis of some survey the saving by this measure would be about Rs. 60 to 70 crores a year or Rs. 140 to 150 crores in two years. An annual pressure on consumption of Rs. 70 crores is not a small amount.

Then, some members have attacked it on all possible grounds It is very easy politically to say that it will help the rich or hurt the poor. In this case, they have argued both ways-this will not merely help the rich but will also hurt the poor. I do concede the point that there may be a widow or some person who is depending only on shareholding who may be put to some difficulty. I have my sympathies with Unfortunately, I cannot give them. more than that in this particular case But, normally, a poor man cannot be expected to invest in a big profit making company. There may be some genuine cases But when you enacting a law you cannot make such exceptions.

A question was asked why the money saved by this measure is not kept under the control of the Government. If you accept the position that money is going to be saved or put out of circulation, by this measure then you will come along with me. My main point is that the money caved will be, not at the disposal of consumption but at the disposal of production. By creating a special fund of it, I would have been required to give them additional interest on that I do not want to do that. This money is being kept at the companies level.

Whether they will be using the money, as Mr. Mavalankar made a point, a very interesting point, that with Rs. 80 or .70 crores they are not going to make any modernisation . or any replacement or any diversification, If they are the type of people whom he knows, I do not know. Suppose Rs. 1 crore is at the disposal, of a company. If they do not make use of it, do you think they are unwise? They will certainly make use of it. If they do not make use of it, I will make use of the position that they will not go to banks to get money. At least, this much we can do. To that extent, there will be lesser pressure on the banking system.

SHRI S. M. BANERJEE (Kanpur): Some of the concerns, whether in Kanpur or somewhere else, textile mills or jute mills, were paid quite a handful amount by financial institutions. Instead of using that money for expansion or modernisation, they converted the unit into a junk and started another unit. You have seen that.

SHRI YESHWANTRAO CHAVAN They cannot do that Financial institutions must be at fault if they have not taken care of the money. But in this case, the money will be in the hands of the companies. They will be accountable. Certainly, the money will be under the control of the company and the company be controlled by the Companies Act. So, they cannot play with the money as they like. To say that this money is not kept under the control of someone is not correct because, I should say, on a careful consideration, we decided that this should be the method we should allow in this particular case.

The other point that was raised by Mr. Mavalankar was about the managerial remuneration. This Bill does not deal with the managerial remuneration. This Bill: as I said merely deals with the dividend income, not more than that

SHRI P. G. MAVALANKAR: There may be managing directors who own shares in their particular companies. To that extent, their income will go down and the Government will lose in terms of wealth-tax. Is that not correct?

SHRI YESHWANTRAO CHAVAN: If he holds a share, to that extent, possibly, it will. Theoretically, it is queste conceivable. Supposing somebody earns income from the shares, if he is a wealth-tax payer, to that extent, he will be saving his wealth-tax. Conceivably, yes. I do not say, no. But this is very marginal.

The other point that was raised by Mr. Janeshwar Misra was about exception that we have made in clause 7 He said that the Government, with this power of exception, will try to save some of their own people. I can assure the House that this is not the intention of the Bill. There will be proper guidelines according to which these powers will be exercised. There is no quesetton of making any distinction. But there are certain occasions which may occur I can tell you what is in our mind When we are trying to deal with a certain transaction of companies. sometimes, what happens is that some of the shareholders are also the employers of the companies They have to be given Sometimes, this comes in the way Some such cases may be there. Suppose somebody wants to wind up his business or curtail his business. In order to do that, they have to distribute shares. New, instead of going into liquidation, they try to terminate the business in some other way. In some such cases, this sort of power comes to the rescue. The idea is not to make the type of exception that be has in mind. Only genuine cases will be considered.

Some other Members made a point as to why not the cooperative societies be made an exception to this. I can tell them that this Bill applies only to the companies, not to the cooperative societies. Automatically the co-

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operative societies are not controlled by this.

Then my hon, friend, Mr. Naik made one point as to why certain categories of companies have been included in the Bill and why others. The companies which covered by Section 104 of the Incometax Act have been excluded because in their case they are required to specifically distribute a specified percentage of distributable income failing which the companies are liable to pay additional income-tax under this Section. Taking this position into consideration, this was allowed to be done.

Mr. R. R Sharma made a point that the rate of interest had gone up to 11 per cent and, therefore, some allowance should be given for the rich category. While I agree that there should be a difference in the rate of return on borrowed capital and on this capital, as far as new investors are concerned, there is no danger of their losing anything because no new company in the first two years, would declare dividend. Therefore, as far as new investment is concerned, this Bill would not act as a disincentive.

Sir. I have done.

7

16.56 hrs.

[SHRI DINESH CHANDRA GOSWAMI in the Chair]

श्री राम रतन सर्मा (बांदा). मैंने वित्त मती जी तथा माननीय सदस्यों ने जो भाषण किए है उनको बढ़े ध्यान से सुना है। श्री जनेश्वर सिश्र ने एक बात नहीं थी। यह नेविय क्लाज बारे थे मेथी। यती महोब्य ने इस के बारे में कहा है कि गाइड लाइन बनेशी। जितने भी एक्सट बवते हैं उनमें जो श्री सैनिश्व क्लाज रखें जाते हैं श्रीर इस बिज में भी सेनिश्व क्लाज है वे जरूर होते हैं श्रीर जो भी भारत में रहता है वह उस का समुचित फायका उठाता है। इसलिए मेरा आग्रह है कि कम

श्रीं राम रतन शर्मां से कम सेविंग क्लाज को तो भाप हटा ही दें। तभी भाप कीं जनता की सहानुभूति मिल सकती है।

श्राप का बहुत सा इनकम टैक्स का रुपया बाकी पड़ा हुशा है शीर उस की वसूली की तरफ श्राप ध्यान नहीं दे रहे है। उस श्रवस्था में इन छोटे-छोटे मध्यम श्रेणी के शेयर होल्डर्स के लाभांश पर कटौती लगाना या उसकी जमा कर लेना उचित नहीं है।

मैने इनफ्लेशन रोकने के सम्बन्ध में एक बात कही थी जिस का मंत्री महोदय ने उत्तर देना शायद उचित नही समझा या उसको साइह दैक कर दिया है। मेंने जिबेदन किया या कि काला धन मुद्रा स्फीति को बढाने का बहुत बड़ा माध्यम है भीर इस काले धन को रोकने के लिये केंद्र न व्यापारियों को दोष नही दिया जा सकता है। उस के लिये ग्राप भीर हम सब जिम्पेदार है। मैने भाग्रह किया था कि सम्पूर्ण मंत्रीगण प्रधानमत्री ग्रीर तमाम संसद सदस्य अपनी-अपनी सम्पत्ति का ब्यौरा दे दें। इस के लिए एक विधेयक भी बमाया जा सकता है कि चुनाव लड़ने के पूर्व चाहेवह एम एल ए का चुनाव लड रहा हो, या संसद् का लड़ रहा हो और चाहे वह अपने हाईएस्ट माफिस राष्ट्रपति का चुनाव लड़ रहा हो, उस को ग्रपनी सम्यत्ति का ब्यौरा दे देना चाहिए ताकि अपने टैन्योर आफ आफिस में उस ने किस तरह से रकम इकट्ठी कर ली है--वाहे रुपयों की शक्ल में हो, सोने चांदी की शक्ल में हो या गहनों की शकल में हो, या मंकाम खड़ा करने भीर जमील इकटठी करनें की शक्स में हो यह बीज जनता के सामने भा सके भीर जमता का उस पर चैक रह सके, जनता उस को भ्रच्छी तरह से समझ सके। मेरा मामह है कि मंत्री महोदय इस मोर ज्यान वें भीर कम से कम है अपने भंतिमण्डल में से इस की शुरुप्रात पहले पहल करवा दें। मंत्रिमण्डल के सदस्य, उनके पास क्या सम्पत्ति है इस का अरेग हेने की क्या करेंगे।

17.00 hrs.

SHRI S. M. BANERJEE (Kanpur): Mr. Y. B. CHAVAN is one of the best debators in the House but today I have soon, while replying, his reply was most unconvincing because it did not come out of his own conviction. It is a fact when this money is in the conffers of the Government there would have been much utility of this money. It is not that I am against all those businessmen. But the real thing is this. In a city like Kanpur my experience is this. Kanpur is a city of poverty and plenty. I have seen cases of Government money not being paid by capitalists. As regards provident fund amounts it runs to Rs. 22 crores or more. Now it is Rs. 32 crores or so which has not been deposited by the employers. In the ESIC it runs to the tune of Rs. 74 crores and still this is not paid. Sales tax to the tune of crores and incometax to the tune of Rs. 500 to Rs. 600 crores is still pending. I doubt whether this money will be utilised for the purposes of modernisation and expansion of the industry to push up production. If my contention is correct even by 25 per cent then this Bill or this piece of legislation it not going to serve any useful purpose and a day will come when this Bill will have to be withdrawn.

The Minister while replying said that the poor cannot afford to buy shares. But I can quote instances where even ordinary employers I have become shareholders; they purchase shares worth Rs. 10 or Rs. 20 or Rs. 30. It does not mean that shareholders should buy 500 or 600 shares. Any proemployer can distribute gressive shares among the employees. I am not talking of those shareholders who are kith and kin or friends or relations of the businessmen, I hold no brief for them. In the Consultative Committee on General Insurance when Mr. J. R. D. Tata pleaded that some of the shareholders are extremely poor, they were widows and so on,

Mr. Chavan said that this matter should be considered. If in the New India Insurance Company there are such poor people it can be the case in other concerns also. I would request the Minister to give a second thought and see whether this Bill is at all necessary, in the larger interests of the country. We should mop up more resources and we should and dependence on foreign countries whether it is the Soviet Union or whether it is U.S.A In that case, the efficiency can only be achieved if we are able to mobilise money from the business hands and from the labourers combining both of them together. If this is done, then our country can be selfsufficient. That will also reduce the inflation to a great extent The more production the country has the lesser will be the cost of production and lesser will be the inflation

With these words, I once again oppose this Bill not because I have moved the Resolution disapproving the Ordinance but because I feel its utility is less and futility is more On that score I oppose this Bill.

MR. CHAIRMAN: Now I shall put the Statutory Resolution No. 13 moved by Shri Banerjee to the vote of the House. The question is:

"This House disapproves of the Companies (Temporary Restrictions on Dividends) Amendment Ordinance, 1974 (Ordinance No. 9 of 1974) promulgated by the President on 15th July, 1974."

The motion was negatived.

MR. CHAIRMAN: I shall put Statutory Resolution No. 12 moved by Shri R. R. Sharma to the vote of the House.

The question is:

"This House disapproves of the Companies (Temporary Restrictions on Dividends) Ordinance, 1974. (Ordinance No. 7 of 1974) promul-

gated by the President on the 6th July, 1974."

The motion was negatived.

MR. CHAIRMAN: Now, I am putting the consideration motion moved by Shri Y. B. Chavan to the vote of the House.

The question is:

"That the Bill to provide, in the interests of national economic development for temporary restrictions on the power of certain companies to declare dividends out of profits and for matters connected therewith or incidental thereto, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN. Now we shall take up clause by clause consideration. On Clause 2 there are amendment in the name of Shri Atal Bihari Vajpayee. He is not here. There are three amendments—amendment Nos. 1, 2 and 3 by Shri R. R. Sharma Are you moving?

SHRIR R SHARMA: I beg to move:

Page 2, line 1,-

for "twelve per cent." substitute "twenty per cent." (1.).

Page 2, line 4,-

for "lower" substitute-

"higher" (2).

Page 2, line 2,-

for "face value" substitute "current market value" (3).

मुद्रास्फीति के नाम पर गरीबों, विश्ववाधों भीर साधारण लोगों को लुटने की साजिश इस में है। शेयर होल्डरों के ऊपर इसका बहुत बड़ा घसर पड़ेगा। भीर उनकी जीविका का साधन समाप्त हो जायगा। घभी श्री मधु लिमये जी ने एक उदाहरण सामने रखा या और उस तरफ के भी बहुत से लोकों ने उदाहरण सामने रखें हैं। जो साधारण भादमा है जिन्हों ने दिटायारमेट के बाद अपना सारी भाषाविका का ताक्षण भेकरों में लका रखा है उन पर इस का बड़ा असर पड़ सकता है। इसलियें मैंने ये अमेडमेट रखें हैं और नेरा यह भाग्रह है कि मला महोदय उन को ध्यान से देखें तथा इनक भनुसार इस क्लाज का अमंड करें। (इति)

MR CHAIRMAN. Would you like to say something on these?

THE MINISTER OF FINANCE (SHRI YASHWANTRAO CHAVAN). Sir, I am not accepting them I am rather surprised to see the amendments On the one had they talk of the poor people Now, they want the rate of dividend to be raised from 12 per cent to 20 per cent It seems they are trying to be the advocates of these big—giant—companies I cannot accept them Does it suit them?

MR CHAIRMAN I am putting all these three amendments to the vote of the House

Amendments (Nos 1 to 3 were put and negatived

MR CHAIRMAN The motion is

"That Clause 2 stand part of the Bill"

The motion was adopted.

Clause 2 was added to the Bill
Clauses 3 to 16, Clause 1, the Enacting Formula and the Title were added
to the Bill.

SHRI YESHWANTRAO CHAVAN Sir, I beg to move

"That the Bell be passed"

MR CHAIRMAN. Now, the question isp

"That the Bill be passed"

The motion was adopted

MR CHAIRMAN Now, we take up Item No 15 of the agenda STATUTORY RESOLUTION RE.
DISAPPROVAL OF THE ESSENTIAL COMMODITIES (AMENDMENT) QRDINANCE, 1974 AND ESSENTIAL COMMODITIES (AMENDMENT) BILL

17.11 hrs

भी अगमाथ राव जोशी (शाजापुर) : मान्यवर, भाग की भाजा से मैं निम्नलिखित सकल्प पेक करता ह—

"यह मका राष्ट्रपति द्वारा 22 जुन 1974 को प्रख्यापित ग्रावश्यक वस्तु (संगो-धन) ग्रख्यादेश 1974 (1974 का ग्रध्यादेश मख्या 2) का निरनुम्मेदन करती है।"

संभापित महोदय, इस ग्रध्यादेश का ग्राज मैं विरोध करने के लिये खंडा हुन्ना हू। जिस बात को लेकर यह ग्रध्यादेश लाया गया उससे मैं ग्रसहमत हूं, क्यों कि ग्रध्यादेश के ग्राधार पर राज्य चलाने की प्रति दिन-प्रकृति दिन बढतो चली जा रही है। कुछ ऐसे मामले सकते हैं कि जिन के लिये ग्रध्यादेश का जरूरत हो सकता है कि न्तु यह जो ग्रावश्यक वस्तुन्नो के विषय म ग्रध्यादेश जारी किया गया है, वह 22 जून को जारी न कर के 22 जुलाई का जार ।होता तो इस से कोई ग्रन्तर पड़ना, ऐसा मुझे नहीं लगता है।

मैं ने राज्यसमा की प्रोमीडिंग्स की पढ़ा भीर मक्को महोदय के वक्तव्य की भा उस में देखा। उस में उन्हों ने कोई बात ऐसी नहीं बतलाई जिस को ले कर इस की अनिवासंता प्रकट होती। जब नि एक महीने बाद ससद बैठने वाली थं, इस अध्यादेश को ससद की प्रतीक्षा किये बिना पहले क्यो जारी किया नथा, यह उन्हों ने नहीं बतलाया। इस निये मजी महोदय अपने उत्तर में कम में कम इत्रवा तो बतलायों कि इस अध्यादेश की ऐसी कौनसी आवश्यकता थी, जिस के कारण संसद की प्रतीक्षा किये बिना उन को इसे पहले ही जारी करना पड़ा। यद अध्यादेश साम समान टटने वाला था, किन किन कोगो को आप